

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017 in TA No. 888/2015 passed by the High Court Of Gujarat At Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

SLP(C) No. 19176-19178/2017 (III)

SLP(C) No. 31401/2018 (III)

T.C.(C) No. 32/2019 (XVI-A)

Date : 08-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Tarun Gulati, Adv.
Mr. Vikrant Maheshwari, Adv.
Mr. Kishore Kunal, AOR
Ms. Manisha T. Karia, AOR

For Respondent(s) Ms. Niranjana Singh, Adv.
Mr. Rupesh Kr, Adv.
Mrs. Anil Katiyar, AOR
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 07.02.2020 alongwith other 195 matters. List in respect of those matters is attached herewith. (In an application for amendment as Annexure-A [pages 8 to 48])

(INDU MARWAH)
COURT MASTER

(SUMAN JAIN)
BRANCH OFFICER